

(a) the number of proposals from the Government of Bihar pending with the Union Government for registration of new industries;

(b) whether the Government propose to accord sanction to these proposals; and

(c) if so, the time by which sanction is likely to be accorded?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (c). The schemes of registration of industries have been abolished under the new Industrial Policy. Since the announcement of the new Industrial Policy Package on 24th July, 1991, 27 Industrial Entrepreneurs Memoranda have been filed upto 31st January, 1992 with the Secretariat for Industrial Approvals for setting up industries in the State of Bihar.

[English]

Amount due to Coal India Ltd.

234. SHRI SYED SHAHABUDDIN: Will the Minister of COAL be pleased to state:

(a) the amounts due to be paid to the coal producing States, States-wise, by the Coal India Limited or its subsidiaries on account of royalty, cess etc., as on December 31, 1991;

(b) the amounts due to be paid by such States to the C.I.L. and its subsidiaries as on that dates; and

(c) Whether the Government have evolved a system of clearance of account at periodic intervals between the C.I.L. and the central and State authorities with which it deals?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMA-

GOUDA): (a) to (c). The information is being collected and to the extent available will be laid on the Table of the House.

Supply of Coal to Thermal Power Stations in Maharashtra

235. SHRI MANIKRAD HODLYA GAVIT:
SHRI BAPU HARI CHAURE:

Will the Minister of COAL be pleased to state:

(a) whether the Government of Maharashtra has approached the Central Government regarding the supply of coal to Thermal Power Stations in that State;

(b) if so, the details regarding the demand and the allotment of coal so far made during the last three years, year-wise;

(c) whether the quota allotted to these Thermal Power Stations, has been less as compared to the consumption; and

(d) if so, whether the Union Government have take lenient view in increasing the quota as per demand?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAM-AGDUDA): (a) to (d). All the State Electricity Boards furnish quarterly generation programmes and coores ponding coal requirements to the Central Electricity Authority (CEA) who propose the linkages to be given to the individual power houses. The proposals received from the CEA are considered by the Standing Linkage Committee (Short-Term) which meets every quarter to provide the linkages to the Power Utilities depending upon the availability of coal and rail wagons. Details regarding linkages and receipts of col for thermal power stations in Maharashtra (excluding Trombay Power Station) are given below:-

(in '000 tonnes)

Maharashtra State Electricity Board

<i>Year</i>	<i>Linkage</i>	<i>Receipt</i>
1989-90	20265	15690
1990-91	21240	16626
1991-92	19695	15394

(upto Jan.'92)

From the above table it is seen that Maharashtra Power Stations have been receiving about 77% to 78% of the linkage. Increasing the linkage may not necessarily mean higher receipts. Power Stations in Maharashtra are getting coal mostly from Western Coalfields Limited which has a very high level of demand. The Parli Power Station of Maharashtra State Electricity Board is partly linked to Singareni, supplies from which at times get affected due to law and order problems.

Illegal Construction In Lal Dora Land

236. PROF. K.V. THOMAS: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer given on December 18, 1991 to Unstarred Question No. 4466 regarding alleged illegal constructions and encroachment in South Delhi and state: whether the Delhi Development Authority and the Municipal Corporation of Delhi have powers to punish the misuses of factories and shops and offices and illegal constructions in Lal Dora Land in the Capital?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): Delhi Development Authority is empowered under the Delhi Development Act, 1957, to punish any unauthorised construction and misuser in the Lal Dora of a village falling in its "Development Area". Similarly construction of fac-

ories, large scale shopping centres and office complexes are not permitted as per Delhi Municipal Corporation Act, 1957.

*[Translation]***Development of 'Samata Sthala'**

337. SHRI BARE LAL JATAV: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government is formulating any scheme to development the 'Samata Sthala' constructed in the memory of Babu Jagjivan Ram;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). Government of India on 4th April, 1991, has constituted Committee under the Chairmanship of Lt. Government, Delhi with 5 other members for considering the question of development of Samata Sthal. The Committee had held two meetings, on the basis which the Central Public Works Department are preparing necessary plans and estimates for development of Samata Sthal. The plans and estimates being prepared will be considered by the Govt. and suitable action taken.

*[English]***Raids on Godowns for Hoarding of foodgrains**

238. SHRI VISHWANATH SHASTRI:

SHRI RAJNATH SONKAR SHASTRI:

SHRI MOHAN RAWLE:

Will the PRIME MINISTER be pleased to state: